

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 118/MP/2022

Subject : Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the revised procedure for “Grant of Connectivity to Projects based on Renewable Sources to inter – State Transmission System” dated 20.2.2021.

Date of Hearing : 20.5.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioners : Viento Renewables Private Limited and Anr.

Respondents : Powergrid Corporation of India Limited and 4 Ors.

Parties Present : Ms. Sikha Ohri, Advocate for the Petitioner
Ms. Surabhi Pandey, Advocate for the Petitioner
Ms. Suparna Srivastava, Advocate, CTUIL/PGCIL
Ms. Soumya Singh, Advocate, CTUIL/PGCIL
Shri Tushar, Advocate, CTUIL/PGCIL
Shri Anil Kumar Meena, CTUIL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL
Shri Hari Prasad Achari, VRPL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioners requested for an adjournment. Request was allowed and accordingly, the matter was adjourned.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**